

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MODI
TELECOMMUNICATIONS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Modi Telecommunications Limited
2.	Date of incorporation of corporate debtor	30.03.1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64202HR1992PLC034756
5.	Address of the registered office and principal office (if any) of corporate debtor	14 th Floor, Signature Tower A, South City, NH-8, Gurgaon, Haryana-122001
6.	Insolvency commencement date in respect of corporate debtor	January 24, 2020
7.	Estimated date of closure of insolvency resolution process	July 22, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Atul Mittal Registration No: IBBI/IPA-001/IP-P00439/2017-18/10762
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 174, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 Email: a.mittalmc@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 163, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 Email: ip.amittal@gmail.com
11.	Last date for submission of claims	February 07, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Modi Telecommunications Limited on January 24, 2020.

The creditors of Modi Telecommunications Limited, are hereby called upon to submit their claims with proof on or before February 07, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

Atul Mittal



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




Date: 24.01.2020

Place: Delhi

Atul Mittal

Interim Resolution Professional